AS INTRODUCED IN LOK SABHA

## Bill No. 3 of 2022

## THE CONSTITUTION (AMENDMENT) BILL, 2022

#### By

## SHRI GOPAL CHINAYYA SHETTY, M.P.

# Α

# BILL

#### further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:----

1. This Act may be called the Constitution (Amendment) Act, 2022.

2. In the Preamble to the Constitution, for the word "India", the word Amendment of the Preamble. <sup>5</sup> "Hindustan" shall be substituted.

3. In article 1 of the Constitution, for clause (1), the following clause shall be Amendment of substituted, namely:-

Article 1.

Short title.

"(1) Hindustan shall be a Union of States.".

4. Throughout the Constitution, for the word "India", wherever it occurs, the Substitution 10 word "Hindustan" shall be substituted.

of reference to 'India' by 'Hindustan'.

## STATEMENT OF OBJECTS AND REASONS

Article 1 of the Constitution provides that "India, that is Bharat" shall be a Union of States comprising of the States and the Union territories. Since centuries, our ancient motherland used to be known as Bharat. The then foreign rulers, the imperialist British named the country as "India". The common man of our country know it by the name "Hindustan". The legendary Urdu poet Iqbal has also used the word "Hindustan" for our motherland in his famous and lyrical poem "Sare Jahan Se Achchha".

Some Public Undertakings/Enterprises are also using the word "Hindustan" in their names *e.g.* Hindustan Petroleum Corporation Ltd., Hindustan Shipyard, Hindustan Antibiotics and Hindustan Aeronautics Ltd. are some of such undertakings. Being a Sovereign, Socialist, Secular and Democratic Republic, it would be appropriate if we rename our republic as "Hindustan". The Bill seeks to achieve the objective by making amendment to the Constitution for this purpose.

Hence this Bill.

New Delhi; *December* 3, 2021. GOPAL CHINAYYA SHETTY

# ANNEXURE

# EXTRACT FROM THE CONSTITUTION OF INDIA

	*	*	*	*	*	
Preamble.	WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC and to secure to all its citizens:					
	*	*	*	*	*	
	IN OUR CONSTITUENT ASSEMBLY this twenty-sixth day of November, 1949, do HEREBY ADOPT, ENACT AND GIVE TO OURSELVES THIS CON- STITUTION.					
	*	*	*	*	*	
Name and	<b>1.</b> $(1)$ India, that is Bharat, shall be a Union of States.					

territory of \* \* \* \* \* \* \*

LOK SABHA

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(Shri Gopal Chinayya Shetty, M.P.)